

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. No.432 OF 2004

New Delhi, this the 19th day of February, 2004

HON'BLE SHRI SHANKER RAJU, JUDICIAL MEMBER  
HON'BLE SHRI S.A. SINGH, ADMINISTRATIVE MEMBERAshok Kumar Sharma,  
S/o Shri Hiralal Sharma,  
R/o RZ-29, Roshan Mandi,  
Najafgarh, New Delhi-43.

(By Advocate : Shri M.K. Bhardwaj) ....Applicant

Versus

KVS &amp; Ors. through :

1. Commissioner,  
KVS,  
18, Institutional Area,  
Shaheed Jeet Singh Marg,  
New Delhi.
2. Joint Commissioner (Academic),  
KVS,  
18, Institutional Area,  
Shaheed Jeet Singh Marg,  
New Delhi.
3. Assistant Commissioner,  
KVS (DR)  
JNU Campus, New Mehrauli Road. ....Respondents

## ORDER (ORAL)

SHRI SHANKER RAJU, :

Heard learned counsel of the applicant.

2. The applicant contends that insofar as rule of surplus is concerned, the senior-most has to go whereas the applicant is not the senior-most teacher. By assailing the order dated 28.1.2004, it is stated that the applicant has been declared surplus and would be transferred shortly. A representation dated 30.1.2004 preferred against the aforesaid order declaring the applicant surplus is yet to be responded to by the respondents.

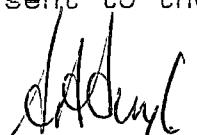
3. Ends of justice would be met, if the respondents are directed to dispose of the aforesaid

(3)

(2)

representation of the applicant. Till then the order dated 28.1.2004 ~~shall~~ not be given effect to in respect of the applicant. Decision will be taken within a period of two months from the date of receipt of a copy of this order. Order accordingly.

4. Let a copy of this order alongwith a copy of OA be sent to the respondents.

  
(S.A. SINGH)  
ADMINISTRATIVE MEMBER

  
(SHANKER RAJU)  
JUDICIAL MEMBER

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